PUBLIC NOTICE

Office of the Divisional Joint Registrar, Co-operative Societies, Konkan Division,Konkan Bhavan, 3rd Floor, Room No. 308, Navi Mumbai.022-27571395-96.
Email: djrkkn@rediffmail.com

Before the Divisional Joint Registrar, Co-operative Societies, Konkan Division, Navi Mumbai,the applicant Mrs. Lakshmi Ganeshan Mudaliyar has filed a revision application under Section 154 of the Maharashtra Co-operative Societies Act, 1960 on 25/02/2025.In this revision application, the applicant has challenged the order passed by Opponent No.1, the Deputy Registrar, Co-operative Societies, Thane Taluka on 17/01/2025 under Section 22(2) of the Maharashtra Co-operative Societies Act, 1960. In the said revision application, the following have been made Opponents No.2 to 6:Chairman/Secretary, Saidham Co-op Housing Society Ltd.1)Mrs. Saraswati Natarajan Mudaliyar 2)Mr. Vinod T. Gorivale (Chairman) 3)Mr. Goraksh Bhor (Secretary)4)Mr. Radhakrishna Sheth (Treasurer) Notices for the hearing of this revision application were sent by the applicant to the concerned parties.However, the parties have not appeared before this authority for the hearing.Therefore, in order to provide the opponents an opportunity to present their side, this public notice is being issued. Accordingly, Chairman/ Secretary, Saidham Co-op Housing Society Ltd. 1)Mrs. Saraswati Natarajan Mudaliyar 2)Mr. Vinod T. Gorivale (Chairman)3)Mr. Goraksh Bhor (Secretary) 4)Mr. Radhakrishna Sheth (Treasurer)are hereby informed that a hearing in Revision Application No. 25/25 will be held on 18/08/2025 at 12:00 PM before the Divisional Joint Registrar,Co-operative Societies, Konkan Division, Navi Mumbai.As per this public notice, the concerned parties must be present either in person or through their lawyer and submit the necessary documents and written statements.If the concerned parties remain absent, the hearing will proceed ex-parte and a decision will be made accordingly.

Ref. No.: DISCO/VI-8/Hearing/Revision 20-25/09
Date: 14/07/2025 STAMP **(Milind Bhalerao)**
Divisional Joint Registrar,
Co-operative Societies, Konkan Division, Navi Mumbai

PUBLIC NOTICE

Our Client: Vanigota Co-operative Housing Society Having Address At Neelgiri Apartments Plot No. 4, Opp. Shanti Nagar, Near Milap Theatre, S.V. Road, Malad (west), Mumbai-400064 Has Received And Application For Issuance Of Duplicate Share Certificate From Smt. Shardaben. P. Gandhi Who Is The Co Owner Along With Late Shri Pravinchand.p. Gandhi Having Right, Title & Interest In Respect Of Flat No. 603 Of The Said Society. The Share Certificate No.140 Bearing Distinctive Nos. 696 To 700 (both Inclusive) In Respect Of Said Flat Is Lost And/or Misplaced By Her.

Any Person/s Having Objections Or Claims Of Any Nature Whatsoever By Way Of Sale, Mortgage, Lien, Exchange, Inheritance, Agreement, Contract, Arrangement, Possession Etc. In Respect Of Said Flat Are Hereby Required To Make The Same Known In Writing With Supporting Documentary Evidence To Undersigned, Within 14 Days From Date Of Publication Of This Notice, Failing Which, Said Society Shall Issue Duplicate Share Certificate.

Dated This 18th Day Of July, 2025.

Sd/-
Payal Shethia & Associates
Advocate, High Court
Chamber: 221, Ground Floor,
Raghuleela Mega Mall, Poisar,
Kandivali (West), Mumbai – 400067.
Contact No – 9870276273
E-mail Id: legal.payal@gmail.com

SCHEDULE I
FORM-A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency And Bankruptcy Board Of India (Voluntary Liquidation) Regulations, 2017) For the attention of the stakeholders of

For the attention of the stakeholders of
M/s. SATYUG GOLD PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	Name of the corporate debtor	Satyug Gold Private Limited
2.	Date of incorporation of corporate person	28.01.2013
3.	Authority under which corporate person is incorporated / registered	Registrar of Companies, Mumbai.
4.	Corporate identity no. / limited liability identification no. of corporate person	CIN: U36996MH2013PTC239996
5.	Address of the registered office and principal office (if any) of corporate person	4th Floor, C Wing, Sahar Classique, Opp. P & T Colony, Sahar Road, Andheri (E), Mumbai-400099, Maharashtra, India,.
6.	Liquidation commencement date of corporate debtor	17th July, 2025
7.	Name, address, email address, telephone number & the registration number of the liquidator	Mr. Vallabh Narayandas Sawana IBBI/IPA-001/IP-P02652/2022-2023/14114 Address: Building No. 11, flat no. 505, Regency Sarvam, Ganesh Mandir Road, Titwala (East), Kalyan, District -Thane-421605, Maharashtra Email id: ipvallabhsawana@gmail.com
9.	Last date for submission of claims	16th August, 2025

Notice is hereby given that the SATYUG GOLD PRIVATE LIMITED has commenced voluntary Liquidation on 17th July 2025.

The stakeholders of SATYUG GOLD PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 16th August 2025 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other Stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 17.07.2025
Place: Mumbai

Sd/-
Vallabh Narayandas Sawana
Liquidator of Satyug Gold Private Limited
IBBI/IPA-001/IP-P02652/2022-2023/14114

SLUM REHABILITATION AUTHORITY, BRIHANMUMBAI

No. SRA/ENG/3C(1)/New Horizon Developers/ Dahisar/RN/2025/OD-13 **Date: 17 July 2025**

PUBLIC NOTICE

It is informed that New Horizon Developers has made a request application for declaration of the area concerned to their society as 'Slum Rehabilitation Area', under section 3C (1) of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971. The applicant has submitted the property documents. Accordingly, the particulars of area proposed to be declared as Slum Rehabilitation Area are as under.

CTS No.	As per Property Card		
	Area (Sq.Mt.)	Holding Right	Holder
(1)	(2)	(3)	(4)
2301/A/1	6244.66	C	II New Horizon Developers

The Area to be declare and Boundaries of the Property as below:

Village - Dahisar, Taluka - Borivali
Place - Sant Eknath Marg, Savarpada, Borivali (E), Murnbai Ward - R/N
Applicant - New Horizon Developers

Sr. No.	CTS No.	Area as per Property Card (Sq.Mtr.)	Boundaries			
			East	West	North	South
2301/A/1	6244.66	4541.80	Nalla, CTS No. 2301/A/1(pt)	CTS No. 2261, 2262, 2299, 2300	CTS No. 2301/A/1	CTS No. 2260, 2301/B

By this public notice, it is hereby informed that Land owner or if anyone who claims to have any right, title or interest (if any) in the said property is having any claim/objection in respect of the said declaration of the aforesaid property as 'Slum Rehabilitation Area', may submit his/her written objection to Slum Rehabilitation Authority, Brihanmumbai within a period of 30 days from the date of publication of this Notice.

Place: Bandra (E), Mumbai
Date: 17 July 2025

Sd/-
(Dr. Mahendra Kalyankar)
Chief Executive Officer
Slum Rehabilitation Authority, Brihanmumbai

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN TO PUBLIC AT LARGE THAT my clients, **M/s. SWASTIK REALTORS** are in the process of carrying out redevelopment of Property (described in the Schedule hereunder written) owned and possessed by **GHATKOPAR PRABHASA CO-OPERATIVE HOUSING SOCIETY LTD.** by way of execution and registration of **Development Agreement dated** 7th November 2023 duly registered with the Sub-Registrar of Assurances at Kurla under Serial No. KRL5/23934 of 2023 **and Power of Attorney dated** 7th November 2023 duly registered with the Sub-Registrar of Assurances at Kurla under Serial No. KRL5/239941 of 2023 in favour of my clients.

Any persons having any claim against or to the abovesaid Property by way of sale, lease, mortgage, gift, lien, charge, trust, maintenance, easement or otherwise howsoever are required to make the same known in writing to the undersigned at her office within 14 (Fourteen) days from the date of publication hereof otherwise the redevelopment rights granted in favour of **M/s. SWASTIK REALTORS** will be certified without reference to such claim and the same will be considered as waived.

SCHEDULE

All that piece or parcel of land admeasuring 1268.40 sq. m. or thereabouts bearing C.T.S. Nos. 76/13 alongwith structure standing thereon namely Prabhasa situated at Plot no. 3, Rifle Range, Jagdusha Nagar, Ghatkopar West, Mumbai-400086, Village Ghatkopar, Taluka Kurla and in the Registration Sub-District of Kurla and Mumbai Suburban District

Dated this 18th day of July 2025.

JINITA SHAH
Advocate and Solicitor
Shop no. 34, Parekh Market,MG Road, Ghatkopar (E),Mumbai: 400077.

NOTICE

Notice is hereby given that my client is intending to purchase FIVE Shares duly represented by the shares certificate No. 14 with Distinctive Shares Nos. 66 to 70 along with BUNGLOW NO. 12 in society known as **AAVKAR CO. OPERATIVE HOUSING SOCIETY LTD.**, situated at **Vaksai, Taluka-Maval, District-Pune-411001** Admeasuring 5050 Sq. Ft. area more particularly described in the schedule hereunder written from **Mrs. Sonal Manish Shah & Mr. Manish M. Shah**.

Any person(s) having any claim(s) in the said Bunglow by way of any right, title or interest, agreement, Joint Venture possession, Trust, lease lien and charge are hereby requested to make the same known in writing with documentary proof to the undersigned at the address mentioned below within **15 days** from the date hereof. Otherwise, such claim(s) if any will be considered as waived and abandoned and transaction will be completed.

"THE SCHEDULE ABOVE REFERRED TO"

Five Shares duly represented by the Shares Certificate No.14 with having Distinctive Shares Nos. 66 to 70 Bunglow No. 12 Plot No. 242, **Vaksai, Taluka - Maval, District - Pune - 411001,** admeasuring 5050 Sq. Ft. area in "Aavkar Co-operative housing Society Ltd".

M/S. BABULAL DIYORA & CO.
Chartered Accountants 105,
Aman Chambers, Opera House,
Mumbai - 400 004
Place: Mumbai Dated:18.07.2025

बैंक ऑफ इंडिया **Bank of India BOI**

Asset Recovery Management Branch, Bank of India Building, 1st Floor, S. V. Road, Andheri (West), Mumbai – 400 058.
Tel No.: 26210406 / 07, **Email:** asset.mnz@bankofindia.co.in

POSSESSION NOTICE [Rule 8 (1)] (For immovable property)

Whereas, The undersigned being the Authorized Officer of **Bank of India** under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 (No. 3 of 2002) issued demand notice dated: **11.06.2024** Publication in Free Press Journal & Navshakti on **08.07.2024** calling upon the borrower/guarantors – **M/s. Gopal Krishna Papers Pvt Ltd, Mr. Arun Kumar Jain, Mr. Anubhav Jain, Mr. Prakash Pandey, Mr. Jayant Manjarekar, M/s. GKP Composites Ltd & M/s. Gopal Krishna Packaging Pvt. Ltd.** to repay the amount mentioned in the notices aggregating **Rs. 1,70,35,034/- (Rs. One Crore Seventy Lakhs Thirty Five Thousand Thirty Four Only)** plus interest thereon from **15.05.2024** within 60 days from the receipt of the said notice.

The borrower/guarantors having failed to repay the amount, notice is hereby given to the borrower/guarantors and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of power conferred on him under Section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on the **17th day of July of the year 2025** pursuant to order passed by Addl. Chief Judicial Magistrate, 19th Court, Esplanade, Mumbai u/s 14 of SARFAESI Act 2002 in C.C. No. 15/SA/2025 Dated: **15.05.2024.**

The borrower/secured debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the Bank of India for an amount of **Rs. 1,70,35,034/-** plus further interest thereon.

The borrower's attention is invited to the provisions of sub- section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

*****DESCRIPTION OF THE IMMOVABLE PROPERTY******

All that part & parcel of the property being: 204- B Bajsons Industries Estate, Cardinal Gracious Road, Chakala, Andheri East, Mumbai – 400099 owned by M/s. Gopal Krishna Packaging Solution Pvt. Ltd.

Date: 17.07.2025 **Sd/-**
Place: Andheri East **Authorized Officer, Bank of India**

PUBLIC NOTICE

NOTICE is hereby given to the public that our client is negotiating with **R House Realty Private Limited** (CIN: U70109MH2021PTC370201), a company incorporated and registered under the provisions of the Companies Act, 2013 and having its registered office at Jindal Mansion, 5A, Dr. G. Deshmukh Marg, Mumbai 400 026 ("**Developer**"), for the purchase/ acquisition of the premises, free from all encumbrances, as more particularly described in the **Schedule** hereunder written ("**Premises**") and at his instructions we are investigating the right, title, and interest of the Developer to the Premises.

All persons/ entities, body corporates, individuals, hindu undivided family including inter alia any bank and/ or financial institution/ non-banking financial institution, trust, firm, limited liability partnership, association of persons and/ or all classes of authority(ies) having any claim, objection, demand, guarantees, share, right, title, interest and/or benefit in respect of or against the Premises or any part/portion thereof, by way of sale, transfer, assignment, exchange, right, title, interest, share, benefit, lease, sub-lease, tenancy, sub-tenancy, license, lien, mortgage, charge, encumbrance, occupation, care-taker basis, covenant, trust, easement, gift, inheritance, bequest, maintenance, possession, development rights, right of way, reservation, family arrangement/settlement, agreement, lis-pendens decree or order of any Court of Law, partnership or otherwise howsoever and of whatsoever nature are hereby requested to give notice thereof in writing, along with documentary evidence, to the undersigned at its office at 7th floor, Unit Nos. 703 and 704, Piramal Tower, Peninsula Corporate Park, Ganpatrao Kadam Marg, Off Senapati Bapat Marg, Lower Parel (West), Mumbai – 400 013 and by way of email at **roopali.gosar@dhavalvussonji.com and at objections@dhavalvussonji.com**, within **7 (seven)** days from the date hereof, failing which, the claim or claims, if any, of such person or persons will be considered to have been waived, released, relinquished and/or abandoned.

THE SCHEDULE HEREINABOVE REFERRED TO

(Description of the Premises)

Flat bearing No. **A-1** comprising of **(i)** Unit bearing No.101 admeasuring in the aggregate, about 142.05 square meters (equivalent to 1529.03 square feet or thereabouts) agreement area (which comprises of RERA carpet area of 1311.27 square feet and exclusive deck/ balcony area of 217.76 square feet); and **(ii)** Unit bearing No.102 admeasuring in the aggregate about 305.88 square meters (equivalent to 3292.49 square feet or thereabouts) agreement area (which comprises of RERA carpet area of 2943.95 square feet and exclusive deck/ balcony area of 348.54 square feet); plus 9 square feet of wall space and all together totaling to **448.73** square meters equivalent to **4830** square feet or thereabouts both located on the 1st floor in the building known as 'Ruparel House' ("**Building**") which is being constructed on all that piece and parcel of land admeasuring 1722.60 square meters (as per property register card) bearing C.S. No. 246 of Malabar and Cumballa Hill Division, situate, lying and being at 38 Ridge Road, Malabar Hill in the registration district and sub-district of Mumbai City, together with exclusive right to use and occupy **4** covered car parking spaces located in the 2nd (second) basement level of the Building.

Dated this 18th day of July, 2025.

Roopali Gosar
Associate Partner
DV
Dhaval Vussonji & Associates
Advocates and Solicitors

Each: 13

IN THE DEBTS RECOVERY TRIBUNAL NO.2

MTNL Bhavan, 3rd Floor Strand Road, Appollo Bandar, Colaba Market Colaba, Mumbai-400005.
ORIGINAL APPLICATION NO. Case No. OA/384/2021

Union Bank of India **... Applicant**
Versus
1. Suresh Tikappa Gawali
2. Mr. Shivaji Laxman Gawali
3. Mr. Ramesh Tippanna Gawali **...Defendants**

Defendant 2- Room No. 101, Satyam Pride Building, Chikhloli, Ambernath(west) - 421503
Defendant 3- A-283, Sector 2, CIDCO Colony, Datta Neghe College, Airoli, Mumbai:400708.

Whereas **OA/384/2021** was listed before Hon ble Presiding Officer on **01/02/2022.**

Whereas this Hon'ble Tribunal is pleased to issue summons/Notice on the said application under Section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 53,09,892/- (Rupees Fifty-Three Lakh Nine Thousand Eight Hundred and Ninety-Two Only).**

Whereas the service of summons could not be affected in ordinary manner and whereas the Application for Substituted service has been allowed by this Hon'ble Tribunal.

In accordance with Sub-Section (4) of Section 19 of the Act you the defendants are directed as under: -

(i) To Show cause within 30 (thirty) days of the service of summons as to why relief prayed for should not be granted;
(ii) To Disclose particulars of properties or assets other than properties and asset specified by the applicant under Serial Number 3A of the Original Application;
(iii) You are restrained from dealing with or disposing if secured assets of such other assets and properties disclosed under serial number 3A original application, pending hearing and disposal of the application for attachment of the properties
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other asset and properties specified or disclosed under serial number 3A of the original application without the prior approval of the tribunal
(v) You shall be liable to account for the sale proceeds realised by sale of secured asset or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with bank of financial institutions holding security interest over such assets.

You are also directed to file written statement with a copy thereof furnished to the applicant and to appear before **DRT-2** on **19/08/2025 at 11.00 am** failing which the application shall be heard and decided in your absence.

Given under my hand and seal of this Tribunal on this **17th day of May, 2025.**

Seal **Sd/-**
Registrar
D.R.T. II, Mumbai

केनरा बैंक Canara Bank
भारत सरकार का उपक्रम A Govt. of India Undertaking
सिंडिकेट Syndicate

Kakad Market Branch, Post Box No. 2615, Kakad Market, 306, Klbadevi Road, Mumbai - 400 002. **Email** : cb0223@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Constructive Possession** of which has been taken by the Authorised Officer of **Kakad Market Branch** of the **Canara Bank,** will be sold on "As is where is", "As is what is", and " Whatever there is" on **06.08.2025,** for recovery of **Rs. 26,67,527.82 (Rupees Twenty Six Lakh Sixty Seven Thousand Five Hundred Twenty Seven and Paise Eighty Two Only)** plus further interest thereon from **24.06.2025** along with suit expenses and other charge due to the, **Kakad Market Branch** of Canara Bank from **M/s. Royal Synthetics.**

Details and full description of the immovable property with known encumbrances, if any:

Sr. No	Description of the Property	Reserve Price	Earnest Money Deposit
1.	All part and parcel of Residential Flat 307, 2nd Floor , D WING, in the building know as 'Radha Nagar Co Operative Housing Society Limited' situated at survey No. 11, Hissa No. 1 (part), Manpada Road, admeasuring carpet area as per agreement 469 sq. ft. village- Gajbandhan Patharli, Dombivali (East) Taluka Kalyan District Thana 421201. Bounded by North- Building, South –A WING & Road, East Radhakrishna CHS LTD. West- C Wing, Mortgaged by **Shri Ramesh kumar Bahadurbhai Shah and Vijaykumar Bahadurbhai Shah**	**Rs. 28,00,000/-**	**Rs. 2,80,000/-**

The Earnest Money Deposit shall be deposited on or before **05.08.2025 upto 5.00 p.m.**
There are no known encumbrances on the above property as per the knowledge of the bank.
For detailed terms and conditions of the sale please refer the link "E-Auction" provided in common web portal – M/s PSB Alliance (Baanknet)., Contact No. 8291220220, support.BAANKNET@psballiance.com; **https://baanknet.in/,** or Canara Bank's website **www.canarabank.com** , or may contact Manager Canara Bank Kakad Market Branch 8655963184/9410310322/8655918379 during office hours on any working day.

Date: 16.07.2025 **Sd/-**
Place: Mumbai **Authorised Officer Canara Bank**

punjab national bank
Together for the better

STRESSED ASSET MANAGEMENT DIVISION (SAMD), HEAD OFFICE PLOT NO.4, SECTOR-10, DWARKA, NEW DELHI-110075
Email: hosastrawilful@pnb.co.in

Date: 17.06.2025

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS PASSED PROCEEDINGS CONDUCTED AT HEAD OFFICE ON 13.06.2025.

M/s Mahakali Plasti Weaves Pvt. Ltd. (Rs 1.14 Crore)
ARMB: Thane / Circle Office: Thane
Date of NPA: 29.12.2022

In terms of RBI Master Circular no. DBR. No. RBI/DoR/2024-25/122 DoR.FIN.REC.No. 31/20.16.003/2024-25, 30th July 2024,, a meeting of the Committee for Identification of Willful Defaulters of the Bank was held on 18.03.2025. The Identification Committee concluded that events of willful default in the Borrower's account(s) had occurred and gave its approval for issuance of Show Cause Notice for identifying the following persons as wilful defaulters:

1. M/s Mahakali Plasti Weave Pvt Ltd. (Borrower)
2. Shri Uma Shankar Modi (Director/Guarantor)
3. Shri Kaushal Kumar Modi (Director/Guarantor)
4. Smt.Gita Devi Modi (Director/Guarantor)

Accordingly, Show Cause Notice of 21 days was issued on 19.03.2025 to the Borrower M/s Mahakali Plasti Weave Pvt Lid. and its related persons responsible for managing the affairs of the borrower and involved in events of default. They were informed, if they so desire, they can make a representation to the Bank within 21 days from receipt of notice, as to why they be not classified as wilful defaulters. Pursuant to the SCN, Shri Uma Shankar Modi (Director) on behalf of borrower has submitted representation dated 21.04.2025. Bank had not received representation from any other person.

The representation of the party and other facts/material held on record, were placed to the Identification Committee and deliberated as under:

Deliberations of the Committee:

The Representors vide his representation dated 21.04.2025 raised his concern on OTS in the account as he has already deposited Rs. 10.50 Lakhs as up front amount.

The Commitiee noted that up front amount of OTS was returned to the borrower since the OTS proposal was not acceptable to the Bank. Further, Committee noted that mere submission of OTS proposal does not bar the bank from initiating wilful default proceedings.

The Representor submitted that the Borrower and its directors/guarantors have approached the the bank for NOC regarding sale of the property which was already mortgaged with the bank, which was not corisidered.

The Committee noted that representor has not commented on the charge of Capacity to Pay on the networth certificates submitted by them. As such, issuance of NOC is as per the satisfaction and discretion of the bank and requires no comment. Hence contention of borrower is not justified.

Hence, the committee concluded that this is a fit case where the borrower and its related parties since involved in events of default, should be identified as wilful defauters on the following ground(s) specified in above mentioned Master Circular of RBI:

Capacity to Pay:

The Borrower and Directors/Guarantors have defaulted in payment/repayment obligation to the Bank even though they have capacity to pay. As per Net Worth certificate issued by M/s H.S.P & associates, Net Worth of the Borrower, directors/guarantors are as under:

(Amt in crore)

Name	NM	Supporting Document
M/s Mahakali Plasti Weave Pvt Ltd.		
Shri Umashankar Modi	1.95	Net worth certificates by M/s H.S.P & associates as on 31.03.2023
Shri Kaushal Kumar Modi	2.06	
Smt. Gita Devi Modi	10.18	

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS:

Taking into consideration the overall facts, the charges levelled against the borrower and its directors/gurantors and the representation received, the committee decided to identify the following Borrower and its related parties as wilful defaulters on the following grounds.

Sr No.	Name	Designation /Status	Charge Levelled
1	M/s Mahakali Plasti Weave Pvt Ltd.	Borrower	Capacity to Pay
2	Shri Umashankar Modi	Director/Guarantor	
3	Shri Kaushal Kumar Modi	Director/Guarantor	
4	Smt. Gita Devi Modi	Director/Guarantor	

The commitee Directed to issue the order accordingly and to serve the same upon theborrower and its related persons.

However, the Committee directed that the above named persons are free to make a written representation against the order of identification Committee, within a period of 15 days from the date of receipt of this order to the Review Committee headed by the Executive Director of the Bank at the following address: Punjab National Bank, SAMD HO, Corporate Office, 3rd Floor, Plot No.4, Sector 10, Dwarka, New Delhi, PIN: 110075. It is further informed that an opportunity of personal hearing will also be provided by Review Committee headed by the Executive Director of the Bank before final declaration.

Identification Committee-II constituted in consonance with the RBI directives comprises of the following members:

i. Chief General Manager, SAMD HO (Head of Committee)
ii. General Manager, CRMD HO
iii. General Manager, TMD HO &
iv. Assistant General Manager, Law Division HO (invitee)

The Identification Committee-II has autherized the undersigned to send this ORDER OF THE COMTTEE FOR IDENTIFICATION OF WILFUL DEPAULTERS under he signature.

Sd/-
(Neeru Saldi)
Assistant Generai Manager-Law

Form No. 3
[See Regulation-13 (1)(a)]

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703

CASE NO.: OA/471/2024

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

UCO BANK **Exh-09**
VS
SUBHASH KHUSHBA LOKHANDE LOKHANDE

To,

(1) **SUBHASH KHUSHBA LOKHANDE LOKHANDE,** D/W/S/O-Khushba Flat No 402, Tirumala Chs, Majiwada, Thane West Thane,Maharashtra - 400601 Thane,maharashtra -400601
(2) **MRS CHITRA SUBHASH LOKHANDE:-** Flat No 402, Tirumala Chs, Majiwada, Thane West Thane, Maharashtra -400601
(3) **MR SUCHIT SUBHASH LOKHANDE:-**Flat No 402, Tirumala Chs, Majiwada, Thane West, Thane, Maharashtra -400601
(4) **BECHAR BHAU PATEL:-** Flat No 504, Durga Apartment, Majiwada, Thane Thane, Maharashtra -400601

SUMMONS

WHEREAS, **OA/471/2024** was listed before Hon'ble Presiding Officer/ Registrar on **14/08/2023.**

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs. 2523801/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **18/08/2025 at 10:30A.M.** failing which the application hall be heard and decided in your absence.

For Paper Book follow the following

Url:https://cis.drt.gov.in/drtlive/paperbook.php?ri-202582920711

Given under my hand and the seal of the Tribunal on this date:11/07/2025

Sd/-
SEAL Signature of the Officer Authorised to issue summons.

(SANJAI JAISWAL)
REGISTRAR
DRT-III, MUMBAI.

Note :Strike out whichever is not applicable.

SMFG India Credit Pragati Ki Nayi Pehchaan

SMFG INDIA CREDIT COMPANY LIMITED

Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

(For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Co. Ltd.** having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office at 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 6th March, 2025 calling upon the borrowers **1. PRADHANYA, 2. RAJESH SHANKAR MIRAJKAR & PRACHITI RAJESH MIRAJKAR** under loan account number **172901311859978** to repay the amount mentioned in the notice being Rs. 86,42,286/- (Rupees Eighty-Six Lakhs Forty-Two Thousand Two Hundred And Eighty-Six Only) within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **14th DAY OF JULY, 2025.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of **SMFG India Credit Co. Ltd.** for an amount of **Rs. 86,42,286/- (Rupees Eighty-Six Lakhs Forty-Two Thousand Two Hundred And Eighty-Six Only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

OWNER OF THE PROPERTY –
RAJESH SHANKAR MIRAJKAR & PRACHITI RAJESH MIRAJKAR
PROPERTY DESCRIPTION -

1. ALL THAT PIECE AND PARCEL OF PROPERTY BEARING FLAT NO.1004, HAVING CARPET/BUIT-UP AREA ADMEASURING 635 SQ.FT. ON THE 10TH FLOOR IN THE BUILDING KNOWN AS NAV-DURGA COMPLEX, CONSTRUCTED ON N.A. LAND BEARING NEW S.NO. 78, H.NO. 15/2 [OLD S.NO. 194/15A(P)], NEW S.NO. 79, H.NO. 2/2 [OLD S.NO. 172/(P)], NEW S.NO.78, H.NO.15/1 [OLD S.NO. 194/15A(P)] & NEW S.NO.78, H.NO.15/3 [OLD S.NO. 194/15A(P)] LYING, BEING AND SITUATE AT VILLAGE KANCHANGAON, TAL KALYAN, DIST. THANE, WITHIN THE LIMITS OF KALYAN DOMBIVALI MUNICIPAL CORPORATION AND WITHIN THE LIMITS OF REGISTRATION DISTRICT THANE AND SUB-DISTRICT KALYAN.

2. ALL THAT PIECE AND PARCEL OF PROPERTY BEARING FLAT NO.1005, HAVING CARPET/BUIT-UP AREA ADMEASURING 615 SQ.FT. ON THE 10TH FLOOR IN THE BUILDING KNOWN AS NAV-DURGA COMPLEX, CONSTRUCTED ON N.A. LAND BEARING NEW S.NO. 78, H.NO. 15/2 [OLD S.NO. 194/15A(P)], NEW S.NO. 79, H.NO. 2/2 [OLD S.NO. 172/(P)], NEW S.NO.78, H.NO.15/1 [OLD S.NO. 194/15A(P)] & NEW S.NO.78, H.NO.15/3 [OLD S.NO. 194/15A(P)] LYING, BEING AND SITUATE AT VILLAGE KANCHANGAON, TAL KALYAN, DIST. THANE, WITHIN THE LIMITS OF KALYAN DOMBIVALI MUNICIPAL CORPORATION AND WITHIN THE LIMITS OF REGISTRATION DISTRICT THANE AND SUB-DISTRICT KALYAN.

Place: Mumbai **Sd/- Authorized Officer,**
Date: 18.07.2025 **SMFG INDIA CREDIT COMPANY LIMITED**

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my clients i.e. (1) SMT. HARSHA HARISH MEHTA & (2) MR. TEJAS HARISH MEHTA are the owners in respect of the Residential Premises bearing Flat No. C-6, located on the 2nd Floor in the C – Wing of the building known as Sudhama Sadan of Mulund Narang Co-operative Housing Society Ltd., (Registration No. BOM / HSG / 2612 of 1970) (hereinafter referred to as "the said Society"), situated at Plot No. 1012, Dr. Rajendra Prasad Road, Mulund (West), Mumbai – 400 080 (hereinafter referred to as "the said Premises"), together with 5 fully paid up shares of Rs.50/- each of the said Society bearing Distinctive Nos. 141 to 145 (both inclusive) incorporated in the Share Certificate No. 29 (hereinafter referred to as "the said Shares"). The available chain of documents in respect of the said Premises are (I) The First Agreement i.e. Agreement for Sale dated 17th October 1990 was executed between SHRI TULSIDAS W. TOLANI and SHRI RAMESH MOHANLAL NANWANI, (II) The Second Agreement dated 25th November 2002 was executed between SHRI RAMESH MOHANLAL NANWANI and (1) SMT. PRAVINABEN DINESH GOHIL & (2) MR. DEEPESH DINESH GOHIL AND (III) The Third Agreement i.e. Agreement for Sale dated 9th April 2012 was executed between (1) SMT. PRAVINABEN DINESH GOHIL & (2) MR. DIPESH DINESH GOHIL and (1) SMT. HARSHA HARISH MEHTA & (2) MR. TEJAS HARISH MEHTA i.e. my clients. The said Original Second Agreement and All the Original Agreements / Papers / Deeds / Documents executed prior to the said First Agreement, in respect of the said Premises are lost / misplaced and even after the diligent search the same are not traceable. My clients are also not having photocopies of all and / or any of the Agreements / Papers / Deeds / Documents executed prior to the said First Agreement, in respect of the said Premises in their records. If any person/s/ Bank/ Financial Institutions is having custody of the said Original Second Agreement and all and / or any of the Original Agreements / Papers / Deeds / Documents executed prior to the said First Agreement, in respect of the said Premises or any right, title, interest, claim/s or demand upon against or in respect of the said Premises or any part thereof, whether by way of sale, exchange, let, lease, sub-lease, leave and license, right of way, easement, tenancy, occupancy, assignment, mortgage, inheritance, predecessor-in-title, bequest, succession, gift, lien, charge, maintenance, trust, possession of original title deeds or encumbrance/s howsoever, family arrangement/ settlement, decree or order of any Court of Law or any other authority, contracts, agreements, development right/s or otherwise of whatsoever nature are required to make the same known to me in writing with documentary evidence at my address mentioned below within 14 (fourteen) days from the date of publication hereof, failing which it shall be considered that there exists no such claims or demands in respect of the said Premises and then the claims or demands if any, of such person/s shall be treated as waived and abandoned to all intents and purposes and the title of the said Premises shall be presumed as clear, marketable and free from enc